

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2030

ANSWERED ON:23.08.2012

PROPOSALS UNDER PMGSY

Amlabe Shri Narayan Singh;Chauhan Raj Kumari;Sukur Shri Jadhav Baliram

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of proposals received for construction of rural roads/bridges for various phases under Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years and the current year, State-wise;
- (b) the number of proposals sanctioned out of them and the number of those still lying pending as on date, State-wise;
- (c) whether the Government proposes to relax the norms under PMGSY;
- (d) if so, the details thereof; and
- (e) the time by which the remaining proposals would be sanctioned?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): The State-wise details regarding total number of proposals received, sanctioned and pending for construction of rural roads/bridges for various phases under Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years and the current year is given at Annexures-I, II & III respectively.

(c) & (d): The following relaxations have been made in the norms of PMGSY guidelines to the Selected Tribal and Backward Districts as identified by Planning Commission and Ministry of Home Affairs under Integrated Action Plan (IAP):

i. All habitations in Integrated Action Plan (IAP) districts, whether in Schedule V areas or not, with a population of 250 and above (in 2001 Census) are eligible for coverage under PMGSY.

ii. In Integrated Action Plan (IAP) districts, cost of bridges upto 75 meters under PMGSY is to be borne by the Government of India as against 50 meters for other areas. For longer - bridges, pro rata costs beyond 75 meters and charges, if any, is to be borne by the State Government. Cost of causeways, however, irrespective of their length, is to be fully borne by the Government of India.

iii. In case of LWE/ IAP districts, the minimum tender package amount is reduced to Rs. 50 lakhs.

(e): Sanction of proposals under PMGSY is an ongoing process. The proposals under PMGSY received in the Ministry are considered by the Empowered Committee of the Ministry of Rural Development after due scrutiny by National Rural Roads Development Agency (NRRDA) for recommendation keeping in view the availability of funds, existing liability of unexecuted works which were already sanctioned under programme, progress of works, absorption capacity of the States, works in hand etc. State Government is further required to communicate its compliance on the observations of the Empowered Committee to the Ministry and seek for a formal clearance on that basis. In case the proposals meet all the programme requirements, the Ministry, with the approval of the Competent Authority, issues the sanction.